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	PAN		Name (A)	Name (Auto populated)								
Basic Information	A B	C D E 1	2 3 4 F									
	Flat / Door	v	Premises / Building / Vil	Road / Street / Post Office								
	Block No	- - -										
	Area / Locality Town/City		Town/City/District		State(Select)		Country(Select)					
	Pin Code       Type of Trust/ Institution (Select) Charitable       Religious       Partly religious or partly charitable											
	Mobile No. of the Managing Trustee/Chairman/Managing Director/Any authorized person by whatever name called*E-Mail of the Managing Trustee/Chairman/Managing Director/Any authorized person by whatever name called											
Legal Status	Please specify whether the Trust/Institution is (Select any one) <ul> <li>constituted as Public Trust under (please specify name of Act under which constituted as a Public Trust)</li> <li>registered under the Societies Registration Act, 1860 (21 of 1860) or under any law corresponding to that Act in force in any part of India (please specify name of law under which the trust/institution is registered)</li></ul>											
Lega	00	O registered under section 8 of the Companies Act, 2013 (18 of 2013) or under section 25 of the Companies Act, 1956 (1 of 1956)										
fa			pr(s)/Founder(s)		DAN	A 11 X7	A days					
case of a Trust	2.	S. No	Name	PAN		Aadhaar No.		Address				
In c. T												
ust/ uy		Details of Trustees/Office Bearers/ Directors										
a Tru mpar	З.	S.N o	Name	Designation	PAN	A	adhaar No.	Address				
e of . ty/Co												
n case of a Trust/ Society/Company												
u r 1 p	4.	Whether the Trust/Institution is established/created for the purpose of religious or charitable activity?Religious/Charitable										

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	<i>4a</i> .	If reply to (4) above is charitable, please specify the objects of the Trust/Institution (Selection of at least one object is mandatory.)														
		Education				Rei	Relief of the Poor									
		Medical Relief				$\Box$ Yo	ga									
						□ Pre wildlife)	reservation of Environment (including watersheds, forests and )									
		Advancement of other object(s) of general public utility (Please specify)														
ис	5.	Is this is a case of registration under clause (ab) of sub-section (1) of section 12A : Yes/No								No	0					
cati n		If Yes, Please provide details of Existing Registration (attach a certified copy of relevant order):														
se of applic nder sectio 12A(1)(ab)	5a.	Date of Registration   Effective Date   Registration			stration No.		Designation of Registering Authority and Station									
of ap ar se V(1)																
case of application under section 12A(1)(ab)		D D M M Y Y Y Y	,													
In	5b.	Date of Modification of Objects					D	D	М	М	Y	Y	Y	]	Y	
MISCELLANEOUS	6.	Whether the trust deed contains clause that the trust is irrevocable?					Yes/No/Not Applicable (in case of applicants other than trusts)									
	7.	Whether any application for registration made by the applicant in the past has been rejected?					Yes/No									
INI	7a.	If yes, then please furnish the following details:														
TLA		Order No.	Order date		Authority which passed the order											
CEI							Y									
SII	8.	Whether the applicant is registered under the FCRA, 2010?					Yes/No									
W	8a.					egistration No.				Date of Registration						
										D	М	М	Y Y	Y	Y	

*I\_\_\_\_\_\_, son/ daughter of \_\_\_\_\_\_, hereby declare that the details given in the application are true and correct to the best of my knowledge and belief.* 

I undertake to communicate forthwith any alteration in the terms of the trust/society/non-profit company, or in the rules governing the Institution, made at any time hereafter.

I further declare that I am making this application in my capacity as \_\_\_\_\_\_(designation) and that I am competent to make this application and verify

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Place:	Date:	Signature
		Designation Address
Attachments	<ol> <li>Self-certified copy of the instrument under which the trust/institution was created/established, if applicable</li> <li>Self-certified copy of the document evidencing the creation of the trust or the establishment of the institution, if applicable</li> <li>Self-certified copy of registration with RoC/Registrar of Firms &amp; Societies/Registrar of Public Trusts, whichever applicable</li> <li>Self-certified copy of the documents evidencing adoption or modification of the objects, if any</li> <li>Self-certified copy of the annual reports of the trust/institution for a maximum three immediately preceding financial years, if applicable</li> <li>Note on activities</li> <li>Self-certified copy of existing order granting registration under section 12A or section 12AA, if any.</li> </ol>	<ul> <li>8. Self-certified copy of order of rejection of application for grant of registration under section 12A or section 12AA, if any.</li> <li>9. Any other (Please Specify)"</li> </ul>

5. The comments and suggestions of stakeholders and general public on the above draft notification are invited. The comments and suggestions may be sent electronically by 27<sup>th</sup> October, 2017 at the email address, <u>dirtpl1@nic.in</u>.

(Niraj Kumar) Under Secretary (TPL)-I Tel: 011-23095468 Email: <u>ustpl1@nic.in</u>